

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No. 87 of 2018

IN THE MATTER OF:

Pushpa M **...Appellant**

Versus

Competition Commission of India & Ors. **...Respondents**

Competition Appeal (AT) No. 88 of 2018

IN THE MATTER OF:

Jainuddin Thanawala **...Appellant**

Versus

Competition Commission of India & Ors. **...Respondents**

Competition Appeal (AT) No. 89 of 2018

IN THE MATTER OF:

Joeb Thanawala **...Appellant**

Versus

Competition Commission of India & Ors. **...Respondents**

Competition Appeal (AT) No. 90 of 2018

IN THE MATTER OF:

Geep Industries (India) Pvt. Ltd. **...Appellant**

Versus

Competition Commission of India & Ors. **...Respondents**

Present:

For Appellant : **Mr. Rajshekhar Roa, Mr. Sahil Khanna and Mr. Animesh Kumar and Mr. Anadh Venkataramani, Advocates**

For Respondents: **Mr. Naveen R. Nath and Mr. Avinash Sharma, Advocates for 'CCI'**

Ms. Shruthi Rao and Ms. Rochi Khanna, Advocates for 2nd & 3rd Respondent

ORDER

25.02.2020 Ms. Shruthi Rao, learned counsel appearing on behalf of 2nd and 3rd Respondent submits that the arguing counsel Mr. Karan Chandiook is indisposed. In view of the prayer made by her, the matters are adjourned.

Post all the matters 'for hearing' on **24th March, 2020** at 2.00 P.M.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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